THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI COURT-III

CP-363/ND/2017 (Appeal No.125/2015)

In the matter of Sir Design House (P) Ltd.

.. PETITIONER

SECTION:

Under Section 252 (3)

Order delivered on 13.2.2018

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner

/Op. Creditor

: Mr. Rohit, PCS

For the Respondent/Corporate Debtor

For the Intervener

:-

-:Ms. Lakshmi Gurung, Standing Counsel and Mr.
Omkar Singh, Income tax Deptt.

ORDER

Learned authorized representative for the petitioner is present and seeks some time to file an affidavit of service in relation to the service of notice by the Respondent ROC prior to its striking off.

Taking into consideration the said representation, 10 days time is granted to file the requisite affidavit in relation to the service of notice on the petitioner Company. In the meanwhile, upon the petitioner Company, ROC shall also make available the records in relation to the service of notice.

Post the matter on 07.3.2018.

-- Sd--

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit 13.2.2018